



The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্রতি-কর্তৃক জাৰ প্রকাশিত

PUBLISHED BY AUTHORITY

নং 218 দিশপুৰ, শুক্ৰবাৰ, 14 ডিচেম্বৰ, 1979, 23 আঘোণ, 1901 (শ ক)
 No. 218 Dispur, Friday, 14th December, 1979, 23rd Agrahayana,
 1901 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

NOTIFICATION

The 14th December 1979

No.LGL.206/79/37.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XIV OF 1979

(Received the assent of the Governor on 1st December, 1979)

THE ASSAM CONTINGENCY FUND
(AMENDMENT) ACT, 1979

An

Act

further to amend the Assam Contingency
Fund Act, 1950.

Preamble. Whereas it is expedient to amend the Assam Contingency Fund Act, 1950, hereinafter called the principal Act. Assam Act IX of 1950.

It is hereby enacted in the Thirtieth Year of the Republic of India as follows :-

Short title and commencement.

1. (1) This Act may be called the Assam Contingency Fund (Amendment) Act, 1979.

(2) It shall come into force at once and shall remain valid upto 31st March, 1980.

Amendment of Section 3 of Assam Act IX of 1950.

2. In the principal Act, in Section 3, the following proviso shall be added, namely:—

“Provided that during the period of operation of the Assam Contingency Fund (Amendment) Act, 1979, a further sum of twenty crores of rupees shall be paid from and out of the Consolidated Fund of the State of Assam into the Contingency Fund”.

U. TAHBILDAR,
Secretary to the Govt. of Assam,
Legislative Department.